Circular No. 06 /2022-Customs

F. No. CBIC-190354/45/2021-TRU

Government of India
Ministry of Finance
Department of Revenue
(Tax Research Unit)

Room No. 156, North Block
New Delhi, dated the 17th March, 2022

To,

All Principal Chief Commissioners/ Chief Commissioners of Customs/Customs (Preventive), Central Excise
All Principal Director Generals/ Director Generals

Madam/ Sir,

Subject: Information regarding details of all Licensee, Lessee and Contractor project-wise involved in Petroleum Operations—reg.

As a part of the Budget exercise, items used in the petroleum operations which are eligible for exemption under entry at S. No. 404 of notification No. 50/2017 dated 30th June 2017 as amended by notification No. 02/2022 dated 2nd February 2022, have been rationalized and conditions for availing exemption under entry at S. No. 404 as well as the procedure for disposal of goods imported under the exemption have been simplified. Accordingly, the requirement of certification by DGH is done away with.

2. To facilitate implementation of this notification, DG (Hydrocarbon) has created a web page (link as below) to provide the details of the Contractors/ License /Operator for the Blocks currently under Petroleum Operations which is given as below:

https://online.dghindia.org/upstreamindia/oil_gasblockdetails/info
2.1 Assessing officers may, if required, verify the details of importer as available on this link

3. The contents of this circular may please be brought to the notice of trade and industry through the issue of Trade/ Public Notices. The field formations may also be suitably sensitized in this regard. The difficulty, if any, in the implementation of this Circular may be brought to the notice of the Board. Hindi version follows.

Yours faithfully,

(Nitin Gupta)
Technical Officer